WWW.LIVELAW.IN

Sri B. T. Venkatesh
Advocate
&
~~Jayana Kba~~
Rohan Kothari
Adv

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

WRIT PETITION No. 8511/2020 (GM-PIL)

BETWEEN :

Sangama & another. .. **PETITIONERS**

AND :

State by its Chief Secretary
& others. .. **RESPONDENTS**

***

MEMO

1. It is humbly submitted that the Department of Personnel & Administrative Reforms (DPAR) has taken steps to amend the Karnataka Civil Services (General Recruitment) Rules, 1977 by issuing Notification dated 13.05.2021, proposing to amend Rule 9. A copy of the draft Rules published in Kannada as well as English language is produced as **ANNEXURE-R1**.

2. It is humbly submitted that the proposed amendment to Rule 9 Sub Rule (1)(d) was inserted, which provides 1% of vacancies to be filled in any service or post by the State Government from among the trans-gender candidates in each categories of General Merit, SC, ST and in each of the categories among other Backward Classes.

WWW.LIVELAW.IN

3. It is humbly submitted that the State Government has also proposed amendment to Rule 16 of the said Rules and the said amendment is also notified in the same Notification dated 13.05.2021 and the Government has received objections to the proposed amendment to Rule 16 and it has not received any objections to the proposed amendment to Rule 9. Hence, the State Government would not issue final Notification, in so far as Rule 9 also despite, completion of 15 days time, provided in the Notification. It is humbly submitted that the objections for Rule 16 is under consideration, once appropriate decision is taken, the State Government would issue Final Notification, notifying the amendment to Rule 9.

Wherefore, the Respondents respectfully pray that this Hon'ble Court may be pleased to accept the memo, in the interest of justice and equity.

BENGALURU

DATED :

(VIJAYAKUMAR A. PATIL)
ADDL.GOVERNMENT ADVOCATE
AND
ADVOCATE FOR RESPONDENTS-STATE

VAP:RS:1+1*

WWW.LIVELAW.IN

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಸಂಖ್ಯೆ: ಸಿಆಸುಇ 179 ಸೇಸೆನಿ 2020

ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಸಚಿವಾಲಯ,
ವಿಧಾನ ಸೌಧ,
ಬೆಂಗಳೂರು, ದಿನಾಂಕ:13.05.2021

ಅಧಿಸೂಚನೆ

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಸಿವಿಲ್ ಸೇವೆಗಳ ಅಧಿನಿಯಮ, 1978 (1990ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ 14)ರ 8ನೇ ಪ್ರಕರಣದೊಂದಿಗೆ ಓದಲಾದ, 3ನೇ ಪ್ರಕರಣದ (1)ನೇ ಉಪ ಪ್ರಕರಣದ ಮೂಲಕ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರಗಳನ್ನು ಚಲಾಯಿಸಿ, ಕರ್ನಾಟಕ ಸರ್ಕಾರವು ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ (ಸಾಮಾನ್ಯ ನೇಮಕಾತಿ) ನಿಯಮಗಳು, 1977ಕ್ಕೆ ಮತ್ತಷ್ಟು ತಿದ್ದುಪಡಿ ಮಾಡುವ ಉದ್ದೇಶದಿಂದ ಈ ಕೆಳಗಿನ ನಿಯಮಗಳ ಕರಡನ್ನು ಸದರಿ ಅಧಿನಿಯಮದ 3ನೇ ಪ್ರಕರಣದ (2)ನೇ ಉಪ ಪ್ರಕರಣದ (ಎ) ಖಂಡದ ಮೂಲಕ ಅಗತ್ಯಪಡಿಸಲಾದಂತೆ, ಇದರಿಂದ ಬಾಧಿತರಾಗಬಹುದಾದ ಎಲ್ಲಾ ವ್ಯಕ್ತಿಗಳ ಮಾಹಿತಿಗಾಗಿ ಈ ಮೂಲಕ ಪ್ರಕಟಿಸಲಾಗಿದೆ ಮತ್ತು ಸದರಿ ಕರಡು ನಿಯಮಗಳನ್ನು ಅಧಿಕೃತ ರಾಜ್ಯಪತ್ರದಲ್ಲಿ ಅವುಗಳ ಪ್ರಕಟಣೆಯ ದಿನಾಂಕದಿಂದ 15 ದಿನಗಳ ತರುವಾಯ ಪರಿಗಣನೆಗೆ ತೆಗೆದುಕೊಳ್ಳಲಾಗುವುದೆಂದು ಈ ಮೂಲಕ ತಿಳಿಸಲಾಗಿದೆ.

ಮೇಲೆ ನಿಗದಿಪಡಿಸಿದ ಅವಧಿಯು ಮುಕ್ತಾಯಗೊಳ್ಳುವುದಕ್ಕೆ ಮೊದಲು ಸದರಿ ಕರಡು ನಿಯಮಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಯಾರೇ ವ್ಯಕ್ತಿಯಿಂದ ಸ್ವೀಕರಿಸಬಹುದಾದ ಯಾವುದೇ ಆಕ್ಷೇಪಣೆ ಮತ್ತು ಸಲಹೆಗಳನ್ನು ರಾಜ್ಯ ಸರ್ಕಾರವು ಪರಿಗಣಿಸುತ್ತದೆ. ಆಕ್ಷೇಪಣೆಗಳು ಮತ್ತು ಸಲಹೆಗಳನ್ನು ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿ, ಸಿಬ್ಬಂದಿ ಮತ್ತು ಆಡಳಿತ ಸುಧಾರಣೆ ಇಲಾಖೆ, ವಿಧಾನಸೌಧ, ಬೆಂಗಳೂರು-560001 ಇವರಿಗೆ ಸಲ್ಲಿಸಬಹುದು.

ಕರಡು ನಿಯಮಗಳು

1. ಹೆಸರು ಮತ್ತು ಪ್ರಾರಂಭ:- (1) ಈ ನಿಯಮಗಳನ್ನು ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ (ಸಾಮಾನ್ಯ ನೇಮಕಾತಿ) (ತಿದ್ದುಪಡಿ) ನಿಯಮಗಳು, 2021 ಎಂದು ಕರೆಯತಕ್ಕದ್ದು.

(2) ಈ ನಿಯಮಗಳು ಅಧಿಕೃತ ರಾಜ್ಯಪತ್ರದಲ್ಲಿ ಅಂತಿಮವಾಗಿ ಪ್ರಕಟವಾದ ದಿನಾಂಕದಿಂದ ಜಾರಿಗೆ ಬರತಕ್ಕದ್ದು.

--2

2. ನಿಯಮ 3ಕ್ಕೆ ತಿದ್ದುಪಡಿ.- ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ (ಸಾಮಾನ್ಯ ನೇಮಕಾತಿ) ನಿಯಮಗಳು, 1977ರ (ಇನ್ನು ಮುಂದೆ ಸದರಿ ನಿಯಮಗಳೆಂದು ಉಲ್ಲೇಖಿಸಲಾಗಿದೆ) ನಿಯಮ 3ರ ಉಪ ನಿಯಮ (3)ರಲ್ಲಿ, "ಅಥವಾ ಅರ್ಹತಾ ಪರೀಕ್ಷೆಗಾಗಿ" ಎಂಬ ಪದಗಳ ನಂತರ, "ಗರಿಷ್ಠ 50 ಅಂಕಗಳ ಮಿತಿಗೊಳಪಟ್ಟು ಇದರಲ್ಲಿ ಯಾವುದು ಕಡಿಮೆಯೋ ಅದು", ಎಂಬ ಪದಗಳು ಹಾಗೂ ಸಂಖ್ಯೆಯನ್ನು ಸೇರಿಸತಕ್ಕದ್ದು.

3. ನಿಯಮ 9ಕ್ಕೆ ತಿದ್ದುಪಡಿ .- ಸದರಿ ನಿಯಮಗಳ ನಿಯಮ 9ರ ಉಪ ನಿಯಮ (1)ರ ಖಂಡ (1ಸಿ) ನಂತರ ಈ ಕೆಳಕಂಡಂತೆ ಸೇರಿಸತಕ್ಕದ್ದು :-

"(1ಡಿ) ಯಾವುದೇ ಸೇವೆಯ ಅಥವಾ ಹುದ್ದೆಯ ಸಂಬಂಧದಲ್ಲಿ ವಿಶೇಷವಾಗಿ ರಚಿಸಿದ ನೇಮಕಾತಿ ನಿಯಮಗಳಲ್ಲಿ ಏನೇ ಒಳಗೊಂಡಿದ್ದರೂ ಮತ್ತು ನೇಮಕಾತಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಸರ್ಕಾರ ಹೊರಡಿಸುವ ಸಾಮಾನ್ಯ ಸೂಚನೆಗಳಿಗೆ ಒಳಪಟ್ಟು ಅಂಥ ನೇಮಕಾತಿ ನಿಯಮಗಳಲ್ಲಿ ನೇರ ನೇಮಕಾತಿಯನ್ನು ಒಂದು ವಿಧಾನವನ್ನಾಗಿ ನಿಗದಿಪಡಿಸಿದ್ದಲ್ಲಿ ಅಂಥ ವಿಧಾನದ ಮೂಲಕ ನೇಮಕ ಮಾಡುವುದಕ್ಕಾಗಿ ಸಾಮಾನ್ಯ ವರ್ಗ, ಪರಿಶಿಷ್ಟ ಜಾತಿಗಳು, ಪರಿಶಿಷ್ಟ ಪಂಗಡಗಳು ಮತ್ತು ಇತರೆ ಹಿಂದುಳಿದ ವರ್ಗಗಳ ಪ್ರತಿಯೊಂದು ಪ್ರವರ್ಗದಿಂದಲೂ ಶೇಕಡ ಒಂದರಷ್ಟು ಹುದ್ದೆಗಳನ್ನು ತೃತೀಯ ಲಿಂಗದ ಅಭ್ಯರ್ಥಿಗಳಿಗೆ ಮೀಸಲಿರಿಸತಕ್ಕದ್ದು;

ಪರಂತು, ಪ್ರತಿ ನೇಮಕಾತಿ ಪ್ರಾಧಿಕಾರವು ಗ್ರೂಪ್-ಎ, ಬಿ, ಸಿ ಮತ್ತು ಡಿ ವೃಂದಗಳ ಹುದ್ದೆಗಳಿಗೆ ಮಾಡುವ ನೇರ ನೇಮಕಾತಿಯ ಅರ್ಜಿಯಲ್ಲಿ ತೃತೀಯ ಲಿಂಗದ ಅಭ್ಯರ್ಥಿಗಳ ಅನುಕೂಲಕ್ಕಾಗಿ ಪುರುಷ ಲಿಂಗ ಮತ್ತು ಸ್ತ್ರೀ ಲಿಂಗಗಳ ಜೊತೆಗೆ "ಇತರೆ" ಎಂಬ ಪ್ರತ್ಯೇಕ ಕಾಲಂ ಅನ್ನು ಕಲ್ಪಿಸತಕ್ಕದ್ದು. ಯಾವುದೇ ಆಯ್ಕೆ ಪ್ರಾಧಿಕಾರ ಅಥವಾ ನೇಮಕಾತಿ ಪ್ರಾಧಿಕಾರವು ಯಾವುದೇ ವರ್ಗದ ಹುದ್ದೆಗಳಿಗೆ ಮಾಡುವ ನೇಮಕಾತಿಯ ಆಯ್ಕೆ ಪ್ರಕ್ರಿಯೆಯಲ್ಲಿ ತೃತೀಯ ಲಿಂಗದ ಅಭ್ಯರ್ಥಿಗೆ ತಾರತಮ್ಯ ಮಾಡುವಂತಿಲ್ಲ.

ಮತ್ತೂ ಪರಂತು, ತೃತೀಯ ಲಿಂಗದ ಅಭ್ಯರ್ಥಿಗಳಿಗಾಗಿ ಮೀಸಲಿರಿಸಿದ ಒಂದು ಶೇಕಡಾವಾರು ಸಂಖ್ಯೆಗೆ ಸೂಕ್ತ ಅಭ್ಯರ್ಥಿಗಳು ಸಾಕಷ್ಟು ಸಂಖ್ಯೆಯಲ್ಲಿ ಲಭ್ಯವಾಗದಿದ್ದಲ್ಲಿ, ಅಂಥ ರಿಕ್ತ ಸ್ಥಾನಗಳನ್ನು ಅದೇ ಪ್ರವರ್ಗಕ್ಕೆ ಸೇರಿದ ಪುರುಷ ಅಥವಾ ಮಹಿಳಾ ಅಭ್ಯರ್ಥಿಗಳಿಂದ ಭರ್ತಿ ಮಾಡತಕ್ಕದ್ದು.

WWW.LIVELAW.IN

ವಿವರಣೆ : ಈ ಉಪ-ನಿಯಮದ ಉದ್ದೇಶಕ್ಕಾಗಿ ತೃತೀಯ ಲಿಂಗದ ಅಭ್ಯರ್ಥಿ ಎಂಬ ಪದವು ತೃತೀಯ ಲಿಂಗ ವ್ಯಕ್ತಿಗಳ (ಹಕ್ಕುಗಳ ರಕ್ಷಣೆ) ಅಧಿನಿಯಮ 2019ರ (ಕೇಂದ್ರ ಅಧಿನಿಯಮ 2019ರ ಪ್ರಕರಣ 40) ಸೆಕ್ಷನ್ 2ರ ಖಂಡ (ಕೆ)ರಲ್ಲಿ ಪರಿಭಾಷಿಸಿರುವ ಅರ್ಥವನ್ನೇ ಒಳಗೊಂಡಿರುತ್ತದೆ."

4. ನಿಯಮ 16ಕ್ಕೆ ತಿದ್ದುಪಡಿ.- ಸದರಿ ನಿಯಮಗಳ ನಿಯಮ 16ರ ಉಪ-ನಿಯಮ (ii)ರ ಖಂಡ (ಎ)ರಲ್ಲಿ,

i. "ವರ್ಗಾವಣೆ ಮಾಡುವ ಮೂಲಕ ಅಥವಾ" ಎಂಬ ಪದಗಳನ್ನು ತೆಗೆದು ಹಾಕಲಾಗಿದೆ;

ii. ಮೊದಲನೇ ಪರಂತುಕದ ಬದಲಾಗಿ ಈ ಕೆಳಕಂಡ ಪರಂತುಕವನ್ನು ಪ್ರತಿಸ್ಥಾಪಿಸತಕ್ಕದ್ದು:-

"ಪರಂತು, ಯಾವುದೇ ಸೇವೆ ಅಥವಾ ಹುದ್ದೆಗೆ ಸೇರಿದ ಸರ್ಕಾರಿ ಅಧಿಕಾರಿಯನ್ನು ತಹಶೀಲ್ದಾರ್ ಗ್ರೇಡ್-1 ಮತ್ತು ತಹಶೀಲ್ದಾರ್ ಗ್ರೇಡ್-2 ವೃಂದದ ಹುದ್ದೆಗಳಿಗೆ ವರ್ಗಾವಣೆ, ನಿಯೋಜನೆ ಅಥವಾ ಸ್ಥಳನಿಯುಕ್ತಿಗೊಳಿಸತಕ್ಕದ್ದಲ್ಲ."

5. ನಿಯಮ 16-ಎಗೆ ತಿದ್ದುಪಡಿ.- ಸದರಿ ನಿಯಮಗಳ ನಿಯಮ 16-ಎ ಯನ್ನು ತೆಗೆದು ಹಾಕಲಾಗಿದೆ.

ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ ಆದೇಶಾನುಸಾರ
ಮತ್ತು ಅವರ ಹೆಸರಿನಲ್ಲಿ
Uma Varadaiah 13/5/2021
(ಉಮಾ ವರದಯ್ಯ)
ಸರ್ಕಾರದ ಅಧೀನ ಕಾರ್ಯದರ್ಶಿ
ಸಿಬ್ಬಂದಿ ಮತ್ತು ಆಡಳಿತ ಸುಧಾರಣೆ ಇಲಾಖೆ
(ಸೇವಾ ನಿಯಮಗಳು-1)

ಇವರಿಗೆ:
ಸಂಕಲನಕಾರರು, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪತ್ರ, ಬೆಂಗಳೂರು, ವಿಶೇಷ ರಾಜ್ಯ ಪತ್ರದಲ್ಲಿ ಪ್ರಕಟಿಸಿ ಇದರ 100 ಪ್ರತಿಗಳನ್ನು ಸಿಬ್ಬಂದಿ ಮತ್ತು ಆಡಳಿತ ಸುಧಾರಣೆ ಇಲಾಖೆ ಸೇವಾ ನಿಯಮಗಳು-ಎ, ಕೊಠಡಿ ಸಂಖ್ಯೆ-31, ವಿಧಾನಸೌಧ, ನೆಲಮಹಡಿ ಇಲ್ಲಿಗೆ ಕಳುಹಿಸುವಂತೆ ಕೋರಲಾಗಿದೆ.

1. ಪ್ರಧಾನ ಮಹಾಲೇಖಪಾಲರು, (ಜಿ & ಎಸ್‌ಎಸ್‌ಎ), (ಇ &ಆರ್‌ಎಸ್‌ಎ), ಕರ್ನಾಟಕ, ಹೊಸ ಕಟ್ಟಡ, ಆಡಿಟ್ ಭವನ, ಬೆಂಗಳೂರು.
2. ಪ್ರಧಾನ ಮಹಾಲೇಖಪಾಲರು (ಎ&ಇ), ಕರ್ನಾಟಕ, ಪಾರ್ಕ್ ಹೌಸ್ ರಸ್ತೆ, ಬೆಂಗಳೂರು.
3. ಸರ್ಕಾರದ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರು,

--4

WWW.LIVELAW.IN

4. ಸರ್ಕಾರದ ಎಲ್ಲಾ ಅಪರ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರು
5. ಮಾನ್ಯ ಮುಖ್ಯಮಂತ್ರಿಯವರ ಅಪರ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರು
6. ಮಾನ್ಯ ರಾಜ್ಯಪಾಲರ ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿಯವರು.
7. ಸರ್ಕಾರದ ಎಲ್ಲಾ ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿಗಳು/ ಕಾರ್ಯದರ್ಶಿಗಳು.
8. •ನಿವಾಸಿ ಆಯುಕ್ತರು, ಕರ್ನಾಟಕ ಭವನ, ಕೌಟಿಲ್ಯ ಮಾರ್ಗ, ನವದೆಹಲಿ.
9. •ಕಾರ್ಯದರ್ಶಿ, ಕರ್ನಾಟಕ ವಿಧಾನಸಭೆ/ ಪರಿಷತ್ತು, ಬೆಂಗಳೂರು
10. •ಮಹಾನಿಬಂಧಕರು, ಕರ್ನಾಟಕ ಉಚ್ಚ ನ್ಯಾಯಾಲಯ, ಬೆಂಗಳೂರು.
11. •ಕಾರ್ಯದರ್ಶಿ, ಕರ್ನಾಟಕ ಲೋಕಸೇವಾ ಆಯೋಗ, ಬೆಂಗಳೂರು.
12. •ನಿಬಂಧಕರು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು
13. •ನಿಬಂಧಕರು, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಆಡಳಿತ ನ್ಯಾಯ ಮಂಡಳಿ, 6 ಮತ್ತು 7ನೇ ಮಹಡಿ, ಕಂದಾಯಭವನ, ಕೆ.ಜಿ. ರಸ್ತೆ, ಬೆಂಗಳೂರು-560009.
14. •ನಿಬಂಧಕರು, ಕರ್ನಾಟಕ ಮೇಲ್ಮನವಿ ನ್ಯಾಯಾಧೀಕರಣ, ಬಹುಮಹಡಿ ಕಟ್ಟಡ, ಬೆಂಗಳೂರು.
15. ಎಲ್ಲಾ ಇಲಾಖಾ ಮುಖ್ಯಸ್ಥರು/ ಎಲ್ಲಾ ಪ್ರಾದೇಶಿಕ ಆಯುಕ್ತರು/
16. ಎಲ್ಲಾ ಜಿಲ್ಲೆಗಳ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು/ ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್/ ಎಲ್ಲಾ ಜಿಲ್ಲಾ ಪೊಲೀಸ್ ವರಿಷ್ಠಾಧಿಕಾರಿಗಳು.
17. ಸರ್ಕಾರದ ಉಪ ಕಾರ್ಯದರ್ಶಿ, (ಸಚಿವ ಸಂಪುಟ) (ವಿಷಯ ಸಂಖ್ಯೆ: ಸಿ:161/2021)
18. ಸರ್ಕಾರದ ಎಲ್ಲಾ ವಿಶೇಷ/ ಅಪರ/ ಜಂಟಿ/ ಉಪ/ ಅಧೀನ ಕಾರ್ಯದರ್ಶಿಗಳು
19. ಕರ್ನಾಟಕ ಸರ್ಕಾರ ಸಚಿವಾಲಯದ ಎಲ್ಲಾ ಶಾಖೆಗಳು
20. ಶಾಖಾ ರಕ್ಷಾ ಕಡತ/ ಅಧಿಕ ಪ್ರತಿಗಳು

(•ಮುಖ ಪತ್ರದೊಂದಿಗೆ)

WWW.LIVELAW.IN

WWW.LIVELAW.IN

GOVERNMENT OF KARNATAKA

No. DPAR 179 SRR 2020

Karnataka Government Secretariat,
Vidhana Soudha,
Bangalore, Dated: 13.05.2021

NOTIFICATION

The draft of the following rules further to amend the Karnataka Civil Services (General Recruitment) Rules, 1977 which the Government of Karnataka proposes to make in exercise of the powers conferred by sub-section (1) of Section 3, read with Section 8 of the Karnataka State Civil Services Act, 1978 (Karnataka Act 14 of 1990) is hereby published as required by Clause (a) of sub-section (2) of Section (3) of the said Act, for the information of all persons likely to be affected thereby and notice is hereby given that the said draft will be taken into consideration after fifteen days from the date of its publication in the Official Gazette.

Any objection or suggestion which may be received by the State Government from any person with respect to the said draft before the expiry of the period specified above will be considered by the State Government. Objections and suggestions may be addressed to the Secretary to Government, Department of Personnel and Administrative Reforms, Vidhana Soudha, Bangalore-560 001.

DRAFT RULES

1. Title and Commencement: (1) These rules may be called The Karnataka Civil Services (General Recruitment) (Amendment) Rules, 2021.

(2) They shall come into force from the date of their final publication in the Official Gazette.

..2..

WWW.LIVELAW.IN

2. Amendment of Rule 3.- In the Karnataka Civil Services (General Recruitment) Rules, 1977 (hereinafter referred to as the said rules) in Rule 3, in sub-rule (3), after the words, "or the qualifying examination", the words and figures "subject to the maximum of 50 marks whichever is lower", shall be inserted.

3. Amendment of Rule 9.- In sub-rule (1) of the rule 9 of the said rules after clause (1C) the following shall be inserted namely :-

"(1D) Notwithstanding anything contained in the rules of recruitment specially made in respect of any service or post, in all direct recruitment **one** percentage of vacancies set apart for that method in each of the categories of General Merit, Scheduled Castes, Scheduled Tribes and in each of the categories among Other Backward Classes shall, subject to any general instructions that may be issued by the Government regarding the manner of appointment, be filled from among transgender candidates:

Provided that, every Appointing Authority shall provide a separate column of "Others" along with male gender and female gender in the application for recruitment to any category of Group-A, B, C or D posts for the convenience of transgender persons. The Recruitment Authority or the Appointing Authority shall not discriminate a transgender person while making selection of appointment to any category of post.

Provided further that, if sufficient number of eligible transgender persons are not available, to the extent of **one** percent, the unfilled vacancies shall be filled by male or female candidates, as the case may be, belonging to the same category.

WWW.LIVELAW.IN

Explanation : For the purpose of this sub-rule a Transgender Person shall have the same meaning as defined in Clause (k) of Section 2 of the Transgender Persons (Protection of Rights) Act, 2019 (Central Act 40 of 2019)."

4. **Amendment of Rule 16.-** In rule 16 of the said rules, in clause (a) in sub-clause (ii),-

(i) the words "by transfer or", shall be omitted;

(ii) for the first proviso the following shall be substituted namely:-

" Provided that no Government Officer, belonging to any other service or posts shall be transferred, deputed or posted to the category of post of Tahsildar Grade-I and Tahsildar Grade-II."

5. **Amendment of rule 16-A**.- Rule 16-A of the said rules shall be omitted.

By Order and in the name of the
Governor of Karnataka

Uma Varadaiah 13/5/2021

(Uma Varadaiah)
Under Secretary to Government,
Department of Personnel & Administrative Reforms
(Service Rules-1)

To,

The Compiler, Karnataka Gazette, Bangalore, for publication in the Extra-ordinary Gazette and to supply 100 copies to DPAR(S.R-A Section), Room No.31, Ground Floor, Vidhana Soudha, Bengalure-1.

Copy to:

1. The Principal Accountant General (G&SSI) & (E&RSA), Karnataka, New Building, Audit Bhavan, Bengaluru- 560001.
2. The Principal Accountant General (A&E) Karnataka, Park House Road, Bengaluru- 560001.
3. The Chief Secretary to Government.
4. All Additional Chief Secretaries to Government.
5. The Additional Chief Secretary to Hon'ble Chief Minister.
6. The Principal Secretary to Hon'ble Governor.
7. All Principal Secretaries / Secretaries to Government.
8. *The Resident Commissioner, Karnataka Bhavan New Delhi,
9. *The Secretary, Karnataka Legislative Assembly / Council.

--3

WWW.LIVELAW.IN

10.*The Registrar General, High Court of Karnataka, Bengaluru.
11.*The Secretary, Karnataka Public Service Commission, Bengaluru.
12.*The Registrar, Karnataka Lokayukta, Bengaluru.
13.The Registrar, Karnataka State Administrative Tribunal, 6th & 7th Floor, Kandaya Bhavan, K.G. Road, Bengaluru-560009.
14.*The Registrar, Karnataka Appellate Tribunal, M.S. Building, Bengaluru.
15.All Heads of Departments & All Regional Commissioners.
16.All Deputy Commissioners of Districts/Chief Executive Officers of Zilla Panchayats/ All Superintendent of Police of Districts
17.Deputy Secretary to Government (Cabinet) (Subject No: C:161/2021).
18.All Special / Additional / Joint / Deputy / Under Secretaries to Government
19.All Sections of Karnataka Government Secretariat
20.Section Guard File / Weekly Gazette / Spare copies

(*with Covering Letter)